IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(CAA)-132/ND/2017

In the matter of:

Devkosh Leasing and Finance (P) Ltd And Dhaneshwari Investments (P) Limited

....PETITIONER

SECTION:

Under Section 230-232

Order delivered on 18.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Sanjeev Jain, Advocate Ms. Deepika Shori, Advocate

For the Respondent/Cor. Debtor

:-

ORDER

Learned Counsel for the petitioner is present. In relation to the last Order dated 06.12.2017 passed by this Tribunal, Ld. representative for the Income tax Department has appeared and seeks two weeks time for filing their observations/objections, if any, before this Tribunal. Taking into consideration the said representation, time is granted to the Income tax Department to file their observations, if any, in relation to the Scheme as contemplated between the Petitioner company.

In relation to the observations/objections of the RD/OL, as required to be filed as per the Order dated 06.12.2017 passed by this Tribunal, the same will be filed on or before the next date of hearing i.e. 16.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit